

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 108
(IB)-1420(PB)/2019

IN THE MATTER OF:

Mr. Ram Avtar Yadav

.... Petitioners/Applicant

v.

M/s. HS Realty Pvt. Ltd.

..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 03.07.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Petitioner

Ms. Chetna Bisht, Mr. Rakesh Kumar & Mr. Hetish Raj
Singh, Advs.

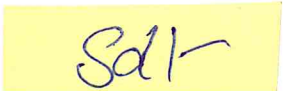
For the Respondent


Mr. Vaibhav Aggarwal & Mr. Pankaj Aggarwal, Advs.

ORDER

Ld. Counsel for the respondent seeks and is granted ten days
time to file reply with a copy in advance to the counsel opposite.

List for arguments on 25.07.2019.


(M.M.KUMAR)
PRESIDENT


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)